

आयकर अपीलीय अधिकरण, दिल्ली न्यायपीठ “डी”, दिल्ली में
IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, ‘D’, NEW DELHI

सुश्री सुषमा चावला, उपाध्यक्ष एवं श्री एन. के. बिलैय्या, लेखा सदस्य के समक्ष,
BEFORE MS. SUSHMA CHOWLA, VICE PRESIDENT

&

SH. N.K. BILLAIYA, ACCOUNTANT MEMBER

[THROUGH VIDEO CONFERENCING]

आयकर अपील सं. / ITA Nos.1908 To 1910/Del/2011
निर्धारण वर्ष / Assessment Years: 2004-05 To 2006-07

&

आयकर अपील सं. / ITA No.601/Del/2016
निर्धारण वर्ष / Assessment Year: 2012-13

BBC World Limited
(now known as ‘BBC Global News Limited’)
C/O- BBC Global New India Private Limited,
6th Floor, Hindustan Times House,
Kasturba Gandhi Marg,
New Delhi-110001

PAN-AACCB5483H

.....अपीलार्थी / Appellant

Vs

ACIT,
Circle-1(1), International Taxation,
Room No.409, 4th Floor,
Tower-E2, Civic Centre
New Delhi-110002

..... प्रत्यर्थी / Respondent

आयकर अपील सं. / ITA No.5812/Del/2010
निर्धारण वर्ष / Assessment Year: 2007-08

आयकर अपील सं. / ITA No.200/Del/2012
निर्धारण वर्ष / Assessment Year: 2008-09

आयकर अपील सं. / ITA No.6171/Del/2012
निर्धारण वर्ष / Assessment Year: 2009-10

आयकर अपील सं. / ITA No.845/Del/2014
निर्धारण वर्ष / Assessment Year: 2010-11

And

आयकर अपील सं. / ITA No.355/Del/2015
निर्धारण वर्ष / Assessment Year: 2011-12

BBC World News Limited
(now known as 'BBC Global News Limited')
C/O- BBC Global New India Private Limited,
6th Floor, Hindustan Times House,
Kasturba Gandhi Marg,
New Delhi-110001
PAN-AACCB5483H

.....अपीलार्थी / Appellant

vs

ACIT,
Circle-1(1), International Taxation,
Room No.409, 4th Floor,
Tower-E2, Civic Centre
New Delhi-110002

..... प्रत्यर्थी / Respondent

अपीलार्थी की ओर से / Appellant by : Shri Abhishek Tilak &
Shri Gopal Agarwal, CA
प्रत्यर्थी की ओर से / Respondent by : Sh. Satpal Gulati, (CIT-DR)

सुनवाई की तारीख / Date of Hearing: 20.07.2020	घोषणा की तारीख / Date of Pronouncement: 24.07.2020
---	--

आदेश / ORDER

PER BENCH

This bunch of appeals filed by the assessee are against separate orders of the Assessing Officer, New Delhi relating to assessment years 2004-05 to

2012-13 against the order passed under section 143(3) of the Income Tax Act, 1961 (in short referred to as the Act).

2. The Ld. AR for the assessee has moved an application for withdrawal of all present appeals filed by it. The Ld. AR for the assessee pointed out that Mutual Agreement Procedure (in short 'MAP') proceedings were initiated in case of the assessee and have attained finality on 26.02.2020. It was further pointed out that the assessee has accepted the MAP proceedings and consequent thereto, the assessee desires to withdraw the present appeals.

3. The Ld. DR for the Revenue has no objection to the withdrawal of the said appeals.

4. We have heard the rival contentions and perused the record. Considering the application of the assessee, we dismiss the present bunch of appeals as withdrawn.

5. In the result, this bunch of appeals are dismissed as withdrawn.

Order pronounced in the open court on 24th day of July 2020.

Sd/-

Sd/-

(N. K. BILLAIYA)

लेखा सदस्य/ACCOUNTANT MEMBER

(SUSHMA CHOWLA)

उपाध्यक्ष /VICE PRESIDENT

दिल्ली / दिनांक Dated : 24th July, 2020.

S. Shekhar, Sr. P.S.

:आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त (अपील) / The CIT(A)
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, दिल्ली / DR, ITAT, Delhi
5. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सहायक रजिस्ट्रार/Assistant Registrar,
आयकर अपीलीय अधिकरण , दिल्ली / ITAT, Delhi